

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA.No.1677 of 2000

New Delhi, this 31st day of August, 2000

HON'BLE MRS. SHANTA SHAstry, MEMBER(A)

(By Advocate: Shri Jasbir Singh Malik)

versus

Union of India, through

1. Secretary  
Ministry of Urban Affairs and Employment  
Nirman Bhawan  
New Delhi-110001.
2. Director General  
Central Public Works Department  
Nirman Bhawan  
New Delhi-110001.
3. Executive Engineer(Electrical)  
Mechanical and Work Shop Division  
C.P.W.D. Netaji Nagar  
New Delhi-110023.
4. Executive Engineer(Electrical)  
Electrical Division.XIV  
C.P.W.D. Pragati Maidan  
New Delhi-110001. .... Respondents

### Order(oral)

By Mrs Shanta Shastry, M(A)

Heard the learned counsel for the applicant.

2. Learned counsel for the applicant submits that his LTC claim of 1997 to the hometown has still not been settled finally by the respondents and now by letter dated 3.8.2000 the respondents have asked the applicant to indicate when he had applied for change of destination to the

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concerned office and on which ground. Also, the applicant had not indicated for which block year the change of destination for hometown was applied for. The applicant had taken an advance of Rs.10,000/- for all India tour. Finally the respondents have asked the applicant to furnish the information within one week's time in the absence of satisfactory reply, he has been threatened that the advance amount would be recovered from his salary for the month of August 2000 with penal rate of interest @14% and the application for recovery in instalments would not be accepted. Learned counsel submits that the necessary information has now been furnished on 21.8.2000 in response to the aforesaid letter.

3. As the matter is still fluid and under process, it is premature to entertain the application at this stage.

4. The OA is, therefore, disposed of with a direction to the respondents to finalise the LTC claim of the applicant expeditiously within a period of 15 days from today. If any grievance remains thereafter, the applicant is at liberty to approach this Tribunal. No order as to costs.

*Shanta S.*

(Mrs. Shanta Shastry)  
Member(A)

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